

LIBRARY

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA**

OA No.350/00251/2016

Dated of order: 16.02.2016

PRESENT:

THE HON'BLE MR. JUSTICE V.C.GUPTA, JUDICIAL MEMBER
THE HON'BLE MS. JAYA DAS GUPTA, ADMINISTRATIVE MEMBER

VIPIN KR. JAIN
V/S
S.E.RLY

For the Applicant : Mr.A.Chakraborty, Counsel
For the Respondents: Mr.B.L.Gangopadhyay, Counsel

ORDER

JUSTICE V.C.GUPTA, JM:

This is a case of transfer of an employee. It has been alleged that the Respondents transferred the applicant without adhering to the guidelines issued in this regard. It is also stated that representation has been made by the applicant against the order of transfer but the same has not yet been disposed of. Copy of the representation has been enclosed as Annexure-A/3.

2. The learned for the Respondents points out that he has not yet received any instruction from the department.



However, he expressed his willingness that if direction is issued to respondents to consider the representation of the applicant.

3. Heard the learned counsel for the parties and perused the records at this admission stage itself.

4. In view of the facts and circumstances stated above, it would suffice if we direct at this stage to the respondent authority concerned to consider and dispose of the representation of the applicant at Annexure-A/3 in a well reasoned and speaking order within a time frame.

5. Hence, without expressing any opinion on the merit of the matter, at this stage, we dispose of this OA with direction to the Respondent authority concerned to consider and dispose of the representation of the applicant at Annexure-A/3 in a well reasoned and speaking order, within a period of two weeks from the date of production of a copy of Annexure-A/3 along with certified copy of this order under intimation to the applicant. No costs.

(Jaya Das Gupta)
Admn. Member

(Justice V.C.Gupta)
Judicial Member

Knm